- (a) whether the industrial potentiality of the State of Travancore-Cochin and the District of Malabar in Madras State has been surveyed with a view to harmonising it with the operations of the Planning Commission in the near future;
- (b) if so, the industries that may be set up there in consonance with the survey and the time schedule;
- (c) the amount that would be expended in that area during the first year of the execution of the plan; and
- (d) the number of persons that might obtain employment directly as a result of the planning operations?

THE MINISTER FOR PLANNING AND IRRIGATION & POWER (SHRI GULZARI LAL NANDA): (a) and (b). No, Sir. A local Project Advisory Committee, which is proposed to be set up, will shortly undertake such a survey in Malabar District. In the State of Travancore-Cochin no such survey has been done recently.

(c) and (d). Do not arise.

PURCHASE OF STORES FOR PART C STATES

- 113. SHRI C. L. VARMA: Will the Minister for WORKS, HOUSING AND SUPPLY be pleased to state:
- (a) whether it is a fact that all stores, vehicles and other similar articles required by Part C States have to be obtained through the agency of the Director-General of Disposals;
- (b) whether the budget provisions of some Part C States for the purchase of such articles during the last financial year lapsed due to delay on the part of that agency; and
- (c) whether it is a fact that even essential hospital equipment required by those States cannot be purchased locally?

THE DEPUTY MINISTER FOR WORKS, HOUSING AND SUPPLY (SHRI S. N. BURAGOHAIN): (a) Yes, Sir. Under the existing procedure,

- all Central Government Departments, including Part 'C' States, are required normally to place their indents on the Directorate General of Supplies and Disposals (not the Director General of Disposals) if the value of each item required exceeds Rs. 2,000.
- (b) It is difficult to give a categorical answer unless further details are furnished by the hon. Member.
- (c) Ordinarily all stores exceeding Rs. 2,000 in value have to be purchased through the agency of the Director General, Supplies & Disposals. Local purchase is, however, allowed as a special case, if it is considered that owing to the urgency of the requirements, etc., it would be more expeditious or economical, to procure the required stores/equipment by the indentor himself

LABOUR DISPUTES

- Vill the Minister for LABOUR be pleased to state:
- (a) the number of labour disputes reported during the year 1951;
- (b) the number of such disputes referred to:—
 - (i) Regional Conciliation Officers;
 - (ii) Arbitrators;
 - (iii) Adjudicators; and
 - (iv) Industrial Tribunals;
- (c) the number of cases settled as the result of reference to authorities mentioned in part (b) above;
- (d) the number of cases in which the awards of the arbitrator, the adjudicator and the industrial tribunal have been (i) implemented and (ii) not implemented; and
- (e) what steps Government propose to take or have already taken in the case of non-implementation of awards?

THE MINISTER FOR LABOUR (SHRI V. V. GIRI): (a) to (e). The information is being collected in respect of Central Sphere undertakings, namely, Central Government undertakings, railways, mines, oil-fields and